

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

APPEAL NO. 289 OF 2014

Dated: 8th April, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S. D. Dubey, Technical Member**

In the matter of:

D.Subrahmanya Bhat **Appellant(s)**
Versus
Karnataka Electricity Regulatory Commission & Anr. **Respondent(s)**

Counsel for the Appellant(s) : Mr. Anantha Narayana M.G.

Counsel for the Respondent(s) : Mr. Anand K.Ganesan
Ms. Swapna Seshadri
Mr. Ashwin Ramanathan
Mr. Utkarsh Singh for R-1

Mr. Ravi Agarwal for R-2

ORDER

Since learned counsel for the Appellant has addressed substantial arguments, he is permitted to file written arguments within two weeks, i.e. on or before 22.04.2019 after serving advance copy on the other side.

List this matter for further hearing on **22.04.2019.**

(S. D. Dubey)
Technical Member

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(Justice Manjula Chellur)
Chairperson